

(b) and (c) Hindustan Lever Ltd. has been permitted to retain 51% shareholding by Unilever PLC, U.K. under the FERA, 1973. Operations of foreign multinational companies operating in India are governed by the provisions of the FERA. The proposal of Hindustan Lever Ltd. to transfer the units will, therefore, be considered on merits.

**Issue of orders RE : Increasing Pensionary Benefits**

5373. SHRI A. NEELALOHITHA-DASAN NADAR : Will the Minister of FINANCE be pleased to state :

(a) whether the pre-1979 pensioners were excluded when Government of India issued a new order increasing the pensionary benefits ;

(b) if so, the reasons therefor ;

(c) whether the Supreme Court has issued a judgement directing Government to give the increased benefits to old pensioners also ; and

(d) if so, the details of the directions given in the judgement and the reasons for not implementing them so far ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) Yes, Sir.

(b) Pension is regulated in accordance with rules in force at the time a Government servant retires. Since the method of calculation of pension was liberalised with effect from 31.3.1979, the persons who had retired before that date were not given the benefits effective from 31.3.1979.

(c) and (d) The judgement strikes own the difference between the persons retiring on or after 31.3.1979 and those retiring before that date in regard to method of calculation of pension for those governed by CCS (Pension) Rules, 1972 and by Army Pension Regulations.

The various issues arising out of implementation of the Supreme Court's judgement have been carefully considered and necessary instructions are likely to be issued soon.

हिन्दुस्तान लीवर द्वारा लिप्टन इंडिया लिमिटेड को अपना खाद्य विभाग अन्तरित किया जाना

5374. श्री छोटे सिंह यादव :

श्री जयपाल सिंह कश्यप :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि "हिन्दुस्तान लीवर लिमिटेड" नामक प्रसिद्ध संस्थान अपना खाद्य विभाग लिप्टन इंडिया लिमिटेड को अन्तरित कर रहा है ; और

(ख) यदि हां, तो इसके मुख्य कारण क्या है और क्या सरकार ने इसके लिए अपनी अनुमति दी है ?

वित्त मंत्री (श्री प्रणव मुखर्जी) : (क) और (ख) लिप्टन इंडिया लिमिटेड ने सरकार को, 12 करोड़ रुपये की पूंजी के शेयर जारी करने की अनुमति देने के लिए आवेदन पत्र दिया है। इस पूंजी निर्गम का उद्देश्य, कम्पनी द्वारा कतिपय उपक्रमों का अधिग्रहण करने के लिए जिसमें हिन्दुस्तान लीवर लिमिटेड से चालू प्रतिष्ठान के आधार पर उसके खाद्य संबंधी व्यापार का अधिग्रहण भी शामिल है, आवश्यक धनराशि के एक अंश को जुटाने का प्रयास करना है। हिन्दुस्तान लीवर लिमिटेड ने कम्पनी अधिनियम की धारा 173 के अन्तर्गत जो व्याख्यात्मक विवरण दिया है, उसके अनुसार, कम्पनी अपने कारबार का पुनर्गठन करना चाहती है, ताकि सरकार की इस अपेक्षा को

पूरा करते हुए कि एक "फेरा" कम्पनी अपने कारबार को परिशिष्ट 1 के उद्योगों तथा निर्यात कार्यों तक ही सीमित रखे, प्राथमिकता वाले क्षेत्र से बाहर के ऐसे अन्य कारबार की जिसे इस समय यही कम्पनी कर रही है, एक दूसरी कम्पनी को, वृद्धि की संभावनाओं को दृष्टिगत रखते हुए अंतरित किया जा सके। पूंजी निर्गम संबंधी आवेदन पत्र पर गुणावगुणों के आधार पर विचार किया जा रहा है।

(Rs. crores)

Year (July-June)	No. of applications	Amount of assistance sought
1980-81	268	1359
1981-82	302	1707
1982-83	316	1989

As at the end of June, 1983, 167 applications for assistance for Rs. 1159 crores were pending with the all-India financial institutions as against 103 applications for Rs. 630 crores as at the end of June, 1982.

### Drop in Projects Proposed by Private Sector

5375. SHRI G. Y. KRISHNAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the 'Indian Express' dated 18 July, 1983 that a serious investment famine is in the offing and public financial institutions are alarmed at the sharp drop in projects being proposed by the private sector for financing ;

(b) whether it is also a fact that there is no plan for the new year ; and

(c) if so, the details regarding the policy of Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c) The press report appearing in the 'Indian Express' dated 18th July, 1983 has come to Government's notice. It is not correct that there is a sharp drop in projects being proposed by the private sector for financing. In fact, from the figures below, it would be seen that during the last three years both the number of applications and the amount of assistance sought from institutions are increasing.

12.00 hrs.

(Interruptions)\*\*

MR. SPEAKER : Don't record.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : Sir, I have given an adjournment motion. Why don't you ask us to make submissions ?

MR. SPEAKER : The normal procedure for anything is the time factor. I have received your adjournment motion ;

I have received the Calling Attention Motion. Both, I have received.

I must submit to this House very obediently and very correctly, I think, that I must get some facts before I can do that. (Interruptions) Please sit down.

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : Here are the facts, Let the Commerce Minister deny it.

MR. SPEAKER : Mr. Professor, this is from this morning's paper. I have to write and get the facts. I have already, without a minute's delay, written. I cannot take anything for granted. (Interruptions)